

[Shri Arif Beg]

and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Minerals and Metals Trading Corporation of India Limited, New Delhi for the year 1977-78.

(ii) Annual Report of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1977-78, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-3192/78].

(b) (i) Review by the Government on the working of the Export Credit and Guarantee Corporation Limited, Bombay, for the year 1977.

(ii) Annual Report of the Export Credit and Guarantee Corporation Limited, Bombay, for the year 1977 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-3193/78].

ANNUAL REPORTS AND REVIEWS OF DELHI TRANSPORT CORPORATION, NEW DELHI AND CENTRAL ROAD TRANSPORT CORPORATION LTD. FOR 1977-78

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): I beg to lay on the Table:

(1) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Delhi Transport Corporation, New Delhi, for the year 1977-78 under sub-section (3) of section 35 of the Road Transport Corporation Act, 1950.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Delhi Transport Corpora-

tion, New Delhi, for the year 1977-78. [Placed in Library. See No. LT-3194/78].

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Central Road Transport Corporation Limited, for the year 1977-78.

(ii) Annual Report of the Central Road Transport Corporation Limited, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-3195/78].

NOTIFICATION RESCINDING TEA (REGISTRATION OF DEALERS AND DECLARATION OF STOCKS) SECOND ORDER, 1978

SHRI ARIF BEG: Sir, on behalf of Shri Krishna Kumar Goyal, I beg to lay on the Table a copy of Notification No. S.O. 709(E) (Hindi and English versions) published in Gazette of India dated the 13th December, 1978 rescinding the Tea. (Registration of Dealers and Declaration of Stocks) Second Order, 1978 published in Notification No. S.O. 345(E) dated the 20th May, 1978 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-3196/78].

STATEMENT CORRECTING REPLY TO USQ No. 1652 DATED 27-7-78 RE. COUNTRIES WHERE INDIANS LIVE IN LARGE NUMBERS

SHRI LARANG SAI: Sir, on behalf of Shri S. Kundu, I beg to lay on the Table a statement (Hindi and English versions) correcting the reply given on the 27th July, 1978 to Unstarred Question No. 1652 by Shri Laxmi Narain Nayak regarding Countries where Indians live in large numbers.